

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3448
ANSWERED ON:30.11.2010
ANOMALIES IN ARTICLE I
Bwiswmuthiary Shri Sansuma Khunggur

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has examined the inherent lacunae, inadequacy, lack of clarity and definite objective of the provisions of Article 275 (I) of the Constitution which as become one of the bottlenecks in respect of undertaking development works within the Autonomous District Councils under the 6th Schedule to the Constitution;
- (b) if so, the steps taken so far in this regard in order to correct the existing anomalies and inherent weaknesses of the provisions of Article 275 (I);
- (c) if not, the reasons therefor; and
- (d) whether the Government has contemplated to take alternative corrective measures to fulfil the genuine hopes and aspirations of the deserving backward tribal people of the concerned regions?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): The Ministry of Tribal Affairs has informed that Article 275(1) of the Constitution of India guarantees grants from the Consolidated Funds of India each year for promoting the welfare of Scheduled Tribes. In pursuance of this Constitutional obligation, the Ministry of Tribal Affairs provides funds through the Special Area Programme namely "Grants under Article 275(1) of the Constitution of India" to various State Governments and found no anomalies and inherent weaknesses in the provisions of Article 275(1) of the Constitution. The Ministry of Tribal Affairs has released Rs. 399 crore and Rs. 670 crore to various States in the year 2009-10 and 2010 (upto 25-11-2010) respectively.